

FORM G (Reissued)

INVITATION FOR EXPRESSION OF INTEREST FOR

**BEE K BEE PRINTS PRIVATE LIMITED
OPERATES IN TEXTILE DYERS AT
FARIDABAD, HARYANA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL. No.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. BEE K BEE PRINTS PRIVATE LIMITED (CIN) U74994DL1993PTC053687 (PAN) AAACB5148F
2	Address of the registered office	Registered Office: C-2 East of Kailash, New Delhi-110065. Factory Address: Khesra no 55, kila no 22/2, near mohla chaprola road, village mohla, Tehsil- Ballabgarh, sikri, Industrial area, Faridabad, Haryana- 121004.
3	URL of website	N/A
4	Details of place where the majority of fixed assets are located	Plant and Machinery situated at tehsil Ballabgarh, Sikri, Industrial area, Faridabad, Haryana- 121004
5	Installed capacity of main products/ services	As per balance sheet as on 31 st March 2022 Total Revenue - 70,04,66,367/-
6	Quantity and value of main products/ services sold in last financial year	As per balance sheet as on 31 st March 2022 Total Revenue - 70,04,66,367/-
7	Number of employees/ workmen	Nil

8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31.03.2022(Audited) 31.03.2021(Audited) Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.bkb@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.bkb@gmail.com
10	Revised last date for receipt of expression of interest	09.08.2024
11	Revised date of issue of provisional list of prospective resolution applicants	19.08.2024
12	Revised last date for submission of objections to provisional list	24.08.2024
13	Revised date of issue of final list of prospective resolution applicants	03.09.2024
14	Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	07.09.2024
15	Revised last date for submission of resolution plans	07.10.2024
16	Process email id to submit Expression of Interest	cirp.bkb@gmail.com

Sd/-
Akhil Ahuja
Resolution Professional
BEE K BEE PRINTS PVT LTD
 IBBI Reg. No.- IBBI/IPA-001/IP-P-02072/2020-2021/13213
 Email: cirp.bkb@gmail.com, caakhilahuja@gmail.com
 AFA Validity: 13/09/2024
 Mavent Restructuring Services LLP,
 Comm. Address: B-29, LGF, Lajpat Nagar-III, Delhi 110024
 Mobile: +91-9911331599
 Date: 25-07-2024
 Place: New Delhi

BEFORE DEBTS RECOVERY TRIBUNAL-II, DELHI.
4th Floor Jeevan Tara Building Parliament Street New Delhi-110001.
Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993 in the matter of
TANO 158/2023
HDFC BANK LTD.
DATE: 11.07.2024
APPLICANT
VERSUS
B2B FREEWAY SERVICES & ORS.
RESPONDENT
To, Defendant **D2. Mr. Kunal Dhawan** 1st Floor 103-1st Floor Saraswati Block 10 Sect 10 Pkt-6 Vasant Kunj Delhi 70 Alcot 58-6-B Anpara Road Anpara Road Juhar Singh Avenue Amritsar-II Punjab, whereas the above named applicant (S) has move instituted a case for recovery of Rs. 1,32,29,695/- (Rupee One Crore Thirty Two Lakh Twenty Nine Thousand Six Hundred Five Only) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing your appearance on the day before the mentioned, the case will be heard and determined in your absence. All the matters will be taken up through video Conferencing or physical and for that purpose:- (i) All the Advocates/Litigants shall download the "Cisco Webex" application/software, (ii) (Meeting ID) and Password for the date of hearing query cases to be taken by Hon'ble Presiding Officer/Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in (iii) In any exigency qua the Advocate/Litigants can contact the concerned official at Ph. No. 23748478. Given under my hand and seal of the Tribunal this the 11th day of July, 2024
By Order of the Tribunal,
Section Officer, DRT-II, DELHI.

NAV BHARAT VANIJYA LIMITED
Transfer of Equity Shares of the Company to the
Investor Education and Protection Fund Authority (IEPFA)
Shareholders are hereby informed that pursuant to Section 124 (6) of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("IEPF Rules"), as amended from time to time, all shares in respect of which dividend has not been paid or claimed by the Shareholders for 7 (Seven) consecutive years or more w.e.f. financial year 2016-17, shall be transferred by the Company to Investor Education and Protection Fund Authority (IEPF Authority), in terms of IEPF Rules.
Individual notices has been sent to all the respective Shareholders at their latest available addresses in the Company's record *inter alia* regarding the details of shares liable to be transferred for taking appropriate action.
The concerned Shareholders are requested to claim the unclaimed dividend on or before **25th August, 2024** failing which their shares shall be transferred to IEPF Authority without any further Notice.
The concerned Shareholders would be entitled to claim the shares back from IEPF Authority by making an Application in IEPF-5, as prescribed under the aforesaid Rules and the same is available on IEPF website i.e. www.iepf.gov.in.
Shareholders may note that the Company shall issue new share certificate(s) in lieu of the original share certificate(s) held by them for the purpose of transfer of shares to IEPFA as above and upon such issue, the original share certificate(s), will stand automatically cancelled and be deemed non-negotiable. The Shareholder may further note that this notice and the specific communication sent to them shall be treated as adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to the IEPF Authority as above.

For Nav Bharat Vanijya Limited
Place: New Delhi Ashok Gupta
Date: 24th July, 2024 Director

Corporate Identity Number : U70101DL1945PLC129687
Regd. Off.: Patriot House, 3, Bahadur Shah Zafar Marg,
New Delhi-110002, Tel: 011-8600112/66001162, Fax: 011-23716607
Email: dswain@kmail.com

Shareholders may note that the Company shall issue new share certificate(s) in lieu of the original share certificate(s) held by them for the purpose of transfer of shares to IEPFA as above and upon such issue, the original share certificate(s), will stand automatically cancelled and be deemed non-negotiable. The Shareholder may further note that this notice and the specific communication sent to them shall be treated as adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to the IEPF Authority as above.

For Nav Bharat Vanijya Limited
Place: New Delhi Ashok Gupta
Date: 24th July, 2024 Director

FORM G (Reissued)
INVITATION FOR EXPRESSION OF INTEREST FOR
BEE K BEE PRINTS PRIVATE LIMITED
OPERATES IN TEXTILE DYERS AT FARIDABAD, HARYANA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	1. BEE K BEE PRINTS PRIVATE LIMITED (CIN) U74994DL1993PTC053687 (PAN) AAACBS148F
2. Address of the registered office	Registered Office: C-2 East of Kailash, New Delhi-110065. Factory Address: Khesra no 55, kila no 22/2, near mohla chhapra road, village Mohla, Tehsil-Balbahgar, sdist-Industrial area, Faridabad, Haryana-121004.
3. URL of website	N/A
4. Details of place where the majority of fixed assets are located	Plant and Machinery situated at Tehsil-Balbahgar, Sdist, Industrial area, Faridabad, Haryana-121004
5. Installed capacity of main products/services	As per balance sheet as on 31st March 2022 Total Revenue - 70.04.66.367/-
6. Quantity and value of main products/services sold in last financial year	As per balance sheet as on 31st March 2022 Total Revenue - 70.04.66.367/-
7. Number of employees/workmen	Nil
8. Further details including last available financial statements (with schedules) of last two years, lists of creditors are available at URL:	31.03.2022(Audited) Details can be sought by prospective resolution applicants via a mail by raising request at email: crip.bkb@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: crip.bkb@gmail.com
10. Revised last date for receipt of expression of interest	09.08.2024
11. Revised date of issue of provisional list of prospective resolution applicants	19.08.2024
12. Revised last date for submission of objections to provisional list	24.08.2024
13. Revised date of issue of final list of prospective resolution applicants	03.09.2024
14. Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	07.09.2024
15. Revised last date for submission of resolution plans	07.10.2024
16. Process email id to submit Expression of Interest	crip.bkb@gmail.com

Sd/-
Akhil Ahuja
Resolution Professional
BEE K BEE PRINTS PVT LTD
IBBI Reg. No. -IBBI/PA-01/PP-P/0272/2020-2021/13213
Email: crip.bkb@gmail.com, caashil@ajga@gmail.com
AFA Validity: 31/09/2024
Maven's Restructuring Services LLP
Date: 25-07-2024
Place: New Delhi
Comm. Address: B-29, LGF, Lalpat Nagar-III, Delhi 110024, Mobile: +91-9911331599

HDB FINANCIAL SERVICES LIMITED
Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat, Pin Code: 380009 Branch Office: Hdb Financial Services Limited, Khasra No 47, Behind Ox Ford School, Vikaspur Delhi 110016

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice To The Borrowers/As Detailed Hereunder, Calling Upon The Borrower To Repay The Amount Mentioned In The Said Notice With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same. The Said Borrower/Co-Borrowers Having Failed To Repay The Amount, Notice is hereby given To Borrower/Co-Borrowers And The Public In General That The Undersigned In Exercise Of Powers Conferred On It Under Section 13(4) Of The Said Act Read Rule 8 Of The Said Rules Has Taken Symbolic Possession Of The Property Described Hereunder On The Date Mentioned Alongwith. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Property And Any Dealings With The Property Will Be Subject To The Charge Of Hdb Financial Services Limited For The Amount Specified Herein With Future Interest, Costs And Charges From The Respective Dates.
Details Of Borrower/Co-Borrowers/Guarantors: Loan Account Number, Loan Amount, Details Of Security, Date Of Demand Notice, Claimed Amount, Date Of Possession Are Given Herein Below

1. NAME AND ADDRESS OF THE BORROWER/CO-BORROWER/GUARANTEE; 2. LOAN ACCOUNT NUMBER; 3. LOAN AMOUNT; 4. DATE OF DEMAND NOTICE; 5. CLAIMED AMOUNT IN INR; 6. DETAILS OF SECURITIES; 7. DATE OF POSSESSION

1. Name Of The Borrower/Co-Borrowers: Safe Carrier Unit No. F-8, Plot No. XI/7870-77, 1st Floor Subzi Mandi Roshanara Road City Delhi Near Mata M Delhi-110007 Delhi And Also Property No 14 3rd Floor Bharat Nagar Road p.s. Sarai Rohila, Sri Nagar Colony. Sindhora Kaland Delhi-110088 Ritu Khangwal H No 14 3rd Floor Sindora Kaland Sri Nagar Colony Near Ramia Ice Cream Delhi-110052 Delhi Goward Khangwal H No 14 3rd Floor Sindora Kaland Sri Nagar Colony Near Ramia Ice Cream Delhi-110052 Delhi. Loan Account No.: 3655996. Loan Amount: Rs. 2968656/- (Rupees Twenty Nine Lakh Eighty Six Thousand Eight Hundred Fifty Nine Only) By Loan Account Number 3655996 Demand Notice: 03/04/2024; Amount Claimed: Rs. 2969110.81 (Rupees Twenty Nine Lakh Sixty Nine Thousand One Hundred Ten And Paise Eighty One Only) As Of 03/04/2024 And Future Contractual Interest Till Actual Realization Together With Incidental Expenses, Cost And Charges Etc. Details Of Security: All The Piece And Parcel Of Property Plot No. XII/7870-77, 1st Floor, Subzi Mandi Roshanara Road Delhi-110007 Delhi Property Boundaries As:- North - Common Passage, South - Other Property, East:- Unit F-7, West:-77 Date Of Possession: 17.07.2024

2. Name Of The Borrower/Co-Borrowers: Arora Traders - 389, Azad Market Near Shri Ram Mandir, Delhi-110018 Delhi And Also Property Bearing No. WZ-79 Kh No. 10/21/1, Village Chauchand Ram Nagar Extension, Tilak Nagar, Delhi-110018 Delhi And Also Property Bearing No. WZ-79 Kh No. 10/21/1, Village Chauchand Ram Nagar Extension, Tilak Nagar, Delhi-110018 Delhi. Bala Kathuria WZ-191 Old No. P-79 WZ-79 Ram Nagar, Delhi-110018 Delhi Harish Kumar WZ-191 Old No. WZ-79 Ram Nagar, Delhi-110018 Delhi. Loan Account No.: 8686941, 15650553. Loan Amount: Rs. 2500000/- (Rupees Twenty Five Lakhs Only) by loan account number 8686941 and to the tune of Rs. 490123/- (Four Lakhs Ninety Thousand One Hundred Twenty Three Only) by loan account number 15650553, Demand Notice: 16/04/2024; Amount Claimed: Rs. 2968534.03 (Rupees Twenty Nine Lakhs Sixty Eight Thousand Five Hundred Eighty Seven and paise Eighty One) as of 10/04/2024 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. Details Of Security: All the piece and parcel of the property bearing No. WZ-79, land measuring 128 sq yards out of Kh. No. 10/21/1 situated in the area of Village Chauchand Ram Nagar known as Ram Nagar Extension, Near Tilak Nagar, New Delhi Date Of Possession: 17.07.2024

The Borrowers' Attention is Redirected To Provisions Of Sub-section (8) Of Section 13 Of The Said Act, In Respect Of Time Available To Redeem The Secured Asset, For Any Query Please Contact Mr. Arun Yadav, Phone: 9320533396, Mr. Vikas Anand (9711010364)
DATE: 25.07.2024 (AUTHORISED OFFICER)

pnB Housing Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com
Dehradun Branch:- PNB Housing Finance Limited, Shop No. 301 & 302 Laxmi Chambers 69, Rajpur Road, Dehradun-248001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s) of receipt of the said notice(s). The borrower's having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Properties Mortgaged
1.	HOU/DE/16655, B.O. Dehradun	Mr. Dhan Singh Verman (Borrower) & Mrs. Pyaro Devi (Guarantor)	16.11.2019	Rs. 29,36,334.30/- (Rupees Twenty Nine Lakhs Thirty Six Thousand Three Hundred Thirty Four And Paise only) due as on 16-11-2019	20.07.2024 (Physical Possession)	All That Property Bearing Khata Khatoni No. 23/Fasli Year 1416-1421, Khata No. 1083, Area Measuring 149.25 Sq. Mtrs Having Total Covered Area 114.31 Sq. Mtrs. Situated At: Mauza Nawabgarh, Pargana Pachwa Dood, Tehsil Vikasnagar, District Dehradun, Bounded As: East: Land of Seller, Side Measuring 44 Ft. West: 12 Ft Wide Road, Side Measuring 44 Ft. North: House of Others, East: Measuring 36.5 Ft. South: 12 Ft Wide Road, Side Measuring 36.5 Ft.

Place: Dehradun, Date: 20-07-2024
Authorized Officer (M/s PNB Housing Finance Ltd.)

pnB Housing Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com
Branch Address:- Khat No. 317, 1st Floor, Thandi Sadak, Opposite H.P. Petrol Pump, Near Krishna Hospital, Nainital Road, Haridwar - 261139, Uttarakhand

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s) of receipt of the said notice(s). The borrower's having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Properties Mortgaged
1.	HOU/HL/D/0122/948891	To All Legal Heirs Of Late Shri Vijay Prakash And Mrs. Geeta W/o Late Shri Vijay Prakash	18-04-2024	Rs. 24,96,244.44 (Rupees Twenty Four Lakhs Ninety Six Thousand Two Hundred Forty Four And Paise only) as on 18/04/2024.	19-07-2024 (Symbolic)	Khata No. 32, Khat No. 254 Min, Pvt Plot No. B-71 & Pvt Plot No. B-72, Measuring Area 1116 Sq.Ft. Village Bigwara, Tehsil Rudrapur, Udhampur Singh Nagar, Uttarakhand - 261553, Bounded As: East- 20 Ft Wide Way West- Pvt. Plot No. B-65 & B-66 (Land Of Others), North - Pvt. Plot No. B-70 (Land Of Karamjeet Singh), South: Pvt. Plot No. B-73 (Plot Of Dharampal Kohli)

PLACE:- HALDWANI, DATE:- 24.07.2024
AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

ICICI Bank Branch Office: ICICI Bank Ltd., Plot No. 23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s) / Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount Due (Rs)	Name of Branch
1.	Sh. Nazeem / LBAGR0000269537	House No.26, Khasra No.1165 & 1166, Neeti Bagh, Shaeed Nagar, Pargana Sadak, Tehsil & District Agra, Uttar Pradesh- 282001/ July 22, 2024	April 17, 2024 Rs. 5,99,448/-	Agra
2.	Ranjit Singh/ Jolly Singh/ LBAGR00006117163/ LBAGR00006131588	House Built Over Plot No.105, Khasra No.250, 251 & 314, Dreams Paradise, Mouza Jakhoda, Tehsil and District Agra, Uttar Pradesh- 282001/ July 22, 2024	March 15, 2024 Rs. 26,88,072/-	Agra
3.	Shakti Singh/ Arti/ TBAGR0000645494	Plot On Khasra No.452, Uma Kunj Gali No.3, Near K.K. Nagar Mouza Babupur Tehsil Sadar District Agra Uttar Pradesh/ July 22, 2024	July 13, 2023 Rs. 8,75,537/-	Agra
4.	Priyanka Srivastava/ Ankush Srivastava/ LBAGR0000508352/ LBLUC0000575480/ LBLUC00005782240	House Nagar Nigam No.43/K-44/P-1, Old Khasra No.44, New Khasra No.269,270, Village Khatol Khediya, Talgaon Ward, Tehsil And District Agra, Uttar Pradesh- 282001/ July 22, 2024	March 08, 2024 Rs.91,51,041/-	Agra/ Farukhabad/ Lucknow

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002.
Date: July 25, 2024
Place: Agra
Sincerely Authorised Signatory
For ICICI Bank Ltd.

SBFC SBFC Finance Limited (erstwhile SBFC Finance Private Limited)
Registered Office:- Unit No. 103, First Floor, C&B Square, Mangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059

DEMAND NOTICE
Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from SBFC Finance Limited. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of SBFC as per guidelines of Reserve Bank of India, consequent to the Authorized Officer of SBFC Finance Limited, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFESI Act") and in exercise of powers conferred under section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.
The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Name Of The Borrower /Address & Name of Trust	Date of Notice & NPA	Loan No. and Outstanding Amount	Description of Secured Assets
1. SATISH KUMAR, 2. RAVITA SHARMA, 3. GOPAL DAS SHARMA, H.No. 2543, Sector 7A, Housing Board Colony, Faridabad, Haryana-121006.	Notice Date: 28th June 2024 NPA date: 5th January 2024	Loan Account No. 534666 (Pr04038300) Loan Amount: Rs. 20,00,000/- Total Outstanding amount: Rs. 22,60,205/- (Rupees Twenty Two Lakh(s) Sixty Thousand Two Hundred Five Only) as on 27th June 2024	All the piece and parcel of property bearing of House No. 2398, Sector 7A, Housing Board Colony, Tehsil Balbahgar, District Faridabad, measuring 90.90 sq. yds., roof and area measuring 30 sq. yds., details of which are fully mentioned in transfer deed no. 10540 dated 24-12-2015 registered in the office of Sub Registrar, Balbahgar, That the above said property is measuring 30 sq. yds. on ground floor and is measuring 90.90 sq. yds. on First Floor and above as per spot.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers, to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFESI Act and the applicable Rules thereunder.
Please note that under Section 13 (13) of the SARFESI Act, No Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.
Date: 25th July 2024
Place: Faridabad
Sd/- Authorized Officer,
SBFC Finance Limited

केनरा बैंक **Canara Bank** A Government of India Undertaking
सिंडिकेट सिंडिकेट
Reginal Office Etah

POSSESSION NOTICE (for immovable property)
The Authorized Officer of Canara Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Property described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers attention is invited to the provision of Sub-Section (8) of section-13 of the Act, in respect of time available to redeem the secured assets. The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Canara Bank for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken is as follows.

Name of the Borrowers/Guarantors	Details of the Mortgaged Properties	Amt. Due as per Demand Notice	Date of Demand notice	Date of possession
Borrower : M/S BHUMJIA TRADERS PROP. RAJKUMAR GUPTA S/O GAYA PRASAD	Tripple Storied Shop And Residential Building Situated At Ashish Complex , Shikohabad Road, Dist. Etah, U.P. Area - 37.02 Sqmt. Owned by Rajkumar S/o Gaya Prasad And Aneeta Gupta W/o Rajkumar Boundaries: East- Temple, West- Plot No 84, North- House Of Mahendra Pal Sharma, South- Rasta.	Rs. 36,04,721.93 + inft. from 01.05.2024 & others exp.	06.05.2024	22.07.2024
Borrower : M/S KERALA SS STEEL WORK PROP. RAIS AHMAD S/O NAVI HASAN.	Residential Building Situated At H.no 228/13, Kidai Nagar, Etah , UP Area - 35.15 Sqmt. Owned by Nannhe Begam W/o Navi Hasan. Boundaries: East- Rasta, West- Property Of Asif, North - Property Of Najreen, South- Gali	Rs. 8,83,888/- + inft. from 04.05.2024 & others exp.	06.05.2024	22.07.2024
Borrower : M/S USHA AUTO PARTS-PROP ASHUTOSH S/O RADHEYSHAM SHARMA	Land And Building At Municipality No 77/2088, Mohalla Kewal, Ganjundwara, Up- WZ7242, Area- 122.40 Sq. mtr., Owned by Usha W/o Radheyshyam Sharma. Boundaries: East- Gali, West - Gali, North - House Of Laxmi Narayan, South - House Of Suresh Chandra Gupta	Rs. 1386788/- + inft. from 21.08.2023 & others exp.	25.09.2023	22.07.2024
Borrower : M/S NADEEM TRADING COMPANY PROP. NADEEM AHMAD S/O ISLAM AHMAD	Property At Part Out Of Bhumi No 1320/188 Mouza Dhawa, Awadi Recorded In Khasra Situated At Dhawa, Ganjundwara, Tehsil Patiyali , Dist Kasganj, U.P.- 207242, Area 831 Sqft, Owned By Mohd Muslim S/o Islam Ahmud. Bounded As: East- Prop Of Kedari, West- Prop Of Dilshad, North - Kabristan, South - Rasta.	Rs. 7,24,151/- + inft. from 23.11.2023 & others exp.	13.12.2023	22.07.2024

Date:- 25.07.2024
Authorized Officer

pnB Housing Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Ph: 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com
Branch Address:- IST Floor, ARYA NAGAR, JWALAPUR, HARIDWAR - 249407, UTTARAKHAND

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s) of receipt of the said notice(s). The borrower's having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
1.	HOU/ HWR/ 0421/ 881654 B.O.: Haridwar	To All Legal Heirs Of Late Shri Ritesh And Mrs. Mumal Devi W/o Palla Ram	18-04-2024	Rs. 14,37,417.14 (Rupees Fourteen Lakhs Thirty Seven Thousand Four Hundred Seventeen And Paise Only) Due as on 18/04/2024	20-07-2024 (Symbolic)	Residential House, Khasra No 171, Situated At Village Jamalpur Kaland, Pargana Jwalapur, Measuring Area 54.83 Sq.mt And Covered Area 68.77 Sq.mt, Outside Municipal Limit, Tehsil And District, Haridwar, U.K.- 249407, Bounded As: East- Plot Of Others, Side Measuring 16 Ft 4 Inch, West- 23 Ft Wide Road, Side Measuring 16 Ft 4 Inch, North- House Of Nirmal Singh Measuring 36 Ft, South- Gool. Side Measuring 36 Ft.

PLACE:- HARIDWAR, DATE:- 24.07.2024
AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

Ujjivan SMALL FINANCE BANK SECOND FLOOR, GMIT BUILDING D-7 SECTOR 3 NOIDA UP 201301

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]
Whereas, The undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.
The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujjivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
1. Mohd. Mustaqeem S/o Mohd. Zakir Hussain, 43/18, Tayab Nagar, Turkaman Gate Jaigali, Koil, Aligarh, UP - 202001 2. Shahana W/o Mohd. Mustaqeem 43/18, Tayab Nagar, Turkaman Gate Jaigali, Koil, Aligarh, UP - 202001 in Loan Account No 2269210080000058	All that Part & Parcel of residential property bearing Khasra No. 2992Ka, 2997Min., 2992 Min., situated at Kaswa, Koil, Near Maqdoom Nagar, Tehsil Koil, District Aligarh, Uttar Pradesh, measuring area 102.5 Sq. Yards, i.e. 85.70 Sq. Mtr., which is bounded as follows: Boundaries: East: Land of Vendor West: Land of Vendor North: Road South: House of Alla Bux The Property belongs to Mohd. Mustaqeem S/o Mohd. Zakir Khan & Shahana W/o Mohd. Mustaqeem i.e. no. 1 & 2 among you	Date of Demand Notice: 24.01.2024 Date of possession: 22.07.2024	Rs. 6,84,871/- as on 22-01-2024
1. Vijay Kumar S/o Chhotel Lal @ Chhotel Lal, Near BSNL Tower, Pala, Sahibabad, Koil, Aligarh, UP-202001 2. Nirmala Devi W/o Vijay Kumar, Near BSNL Tower, Pala, Sahibabad, Koil, Aligarh, UP-202001 in Loan Account No 2269220290000012	All that Part & Parcel of Residential house bearing Nagar Nigam No. 19/273f		